

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3113
ANSWERED ON:29.11.2010
ASSESSMENT OF BENEFITS OF RESERVATION
Naranbhai Shri Kachhadia

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of recommendations made by various committees constituted from time to time to provide reservation to dalits and backward people in the country and constitutional amendment thereof;
- (b) whether the Government has made any assessment regarding the benefits of the reservation, so far to the above mentioned persons; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c) As per information provided by Department of Personnel & Training, Committees like Committees on the Welfare of Scheduled Castes and Scheduled Tribes have made recommendations like enactment of a law on Reservation, withdrawal of Office Memoranda adversely effecting the interest of the SCs and STs, continuation of vacancy based rosters till the prescribed percentage of reservation is achieved, provision of reservation in promotion upto the highest grades of posts etc. Reservation in services is being provided to the Scheduled Castes, Scheduled Tribes and Other Backward Classes. As a result of this, representation of SCs in Central Government services has increased to 17.51 per cent and of STs to 6.82 per cent as on 1.1.2008. Their representation in 1965 was 13.17 per cent and 2.25 per cent respectively. Reservation for OBCs was introduced only in 1993 and their representation, according to information received from various Ministries/Departments, as on 1.1.2008 is 6.90 per cent.